

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3491  
ANSWERED ON:16.08.2010  
MINIMUM WAGES TO UNORGANISED WORKERS  
Argal Shri Ashok

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the workers engaged in unorganised sector in the central sphere often have to work for more than eight hours a day and they do not even get minimum wages;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to provide appropriate wages to these workers for their work and to save them from exploitation?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): Whenever the workers are asked to work more than 8 hours a day in the Central sphere, overtime wages are to be paid to the workers as per clause 25 of the Minimum Wages (Central) Rules, 1950 under the Minimum Wages Act, 1948. In the Central sphere, the enforcement of the Minimum Wages Act, 1948 is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM). They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages including overtime wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.

In the Central sphere, 104 cases were filed before the Authority for non-payment of overtime wages and an amount of Rs.9, 09, 728/- was paid as overtime wages as well as compensation during 2009 – 10.